

**GOVERNMENT OF INDIA
HUMAN RESOURCE DEVELOPMENT
LOK SABHA**

STARRED QUESTION NO:195
ANSWERED ON:09.03.2011
UNFAIR PRACTICES IN EDUCATIONAL INSTITUTIONS
Sugumar Shri K. ,Sukur Shri Jadhav Baliram

Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

- (a) whether the Government has received certain complaints of unfair practices in Technical Institutes and Universities in the country;
- (b) if so, the details including the nature of complaints therein;
- (c) the details of steps taken or proposed to be taken by the Government against such educational institutes of the country; and
- (d) the further action proposed to check unfair practices in higher educational institutions and universities?

Answer

MINISTER OF HUMAN RESOURCE DEVELOPMENT (SHRI KAPIL SIBAL)

(a) to (d): A Statement is laid on the Table of the House.

STATEMENT REFERRED TO IN REPLY TO PARTS (a) TO (d) OF LOK SABHA STARRED QUESTION NO. 195 FOR 09.03.2011, ASKED BY SHRI BALIRAM JADHAV AND SHRI SUGUMAR K., HON'BLE MEMBERS OF PARLIAMENT, REGARDING UNFAIR PRACTICES IN EDUCATIONAL INSTITUTIONS.

(a) & (b): All India Council for Technical Education (AICTE) has reported that it has received 101 complaints against technical institutions on the alleged unfair practices in the last year and the current year. Similarly, University Grants Commission (UGC) has reported that it has received 23 complaints against Universities/institutions deemed-to-be Universities for indulging in alleged unfair practices. The complaints are mostly related to running of fake institutions and award of fake degrees, charging high fees, fee fixation or charging Capitation Fees, non-refund of fees, misleading advertisements, running of un-approved courses, complaints related to admissions, complaints/suggestions relating to entrance examinations and regarding complaints against private managements etc.

(c): UGC and AICTE have reported that they are issuing show- cause notices wherever complaints are received about alleged unfair practices. Inspections by Expert Committees are undertaken wherever necessary. UGC and AICTE are also regularly publishing information in their respective websites about fake Universities, unapproved institutions and unapproved courses respectively, from time to time. Public notices are also issued from time to time for information of students and general public.

(d): To prohibit and punish malpractices and adoption of unfair practices in technical and medical educational institutions and in the university system, The Prohibition of Unfair Practices in Technical Educational Institutions, Medical Educational Institutions and Universities Bill, 2010, has been introduced in Parliament on 3rd May, 2010.